

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision : 16.2.94.

OA 50/94 .

KRIPAL SINGH

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON' BLE MR. GOPAL KRISHNA, MEMBER (J).

HON' BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant

... SHRI J.K. KAUSHIK.

For the Respondents

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PER HON' BLE MR. GOPAL KRISHNA, MEMBER (J).

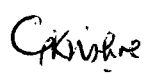
Applicant Kripal Singh in this application u/s 19 of the Administrative Tribunals Act, 1985 (for short the Act), has challenged the termination of his services w.e.f. October, 1993 from the post of Pointsman and has prayed for a direction to the respondents to regularise his services and allow all consequential benefits as admissible under the rules.

2. We have heard the learned counsel for the applicant and have gone through the records.

3. The applicant has admittedly not made any representation to the concerned authority regarding his grievance before approaching this Tribunal, as envisaged by Section 20 of the Act and there is no order in writing by which the applicant is aggrieved. We do not find any exceptional circumstances dispensing with the requirement of making a representation before filing the present petition. In the circumstances, we hold that the present petition is premature and it is therefore dismissed at the stage of admission.

4. The applicant is, however, free to make a representation to the concerned authorities as to his grievance and if the same is received by the respondents, they may decide it in accordance with rules, instructions and guidelines on the subject. The applicant shall, however, be free to file a fresh OA in case he is aggrieved by the decision taken on his representation.

  
( O.P. SHARMA )  
MEMBER (A)

  
( GOPAL KRISHNA )  
MEMBER (J).